

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-302
IB-532/ND/2020

IN THE MATTER OF:

Sun & Sand Tours & Travels

....Applicant

Vs

Question Associates (OPC) Pvt Ltd

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 12.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Udian Sharma, Adv. Shagun

For the Respondent :

ORDER

Ld. Counsel for petitioner has put in appearance and submitted that notice has been duly delivered upon the respondent/Corporate Debtor. In support of their contention, Ld. Counsel for petitioner has filed the affidavit of service to show that notice was duly delivered upon respondent through speed post.

Considering the submissions and facts, we think it proper to give one last opportunity to Corporate Debtor to appear and file the reply. Let the same be filed three days before the next of hearing. List the case on **30.03.2020**.

SD/-

(K.K. VOHRA)
MEMBER (T)

SD/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)